

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 86/92

199

DATE OF DECISION 3-7-92

PV Aleykutty _____ Applicant (s)

M/s OV Radhakrishnan _____ Advocate for the Applicant (s)

Superintendent of Post Offices,
Alapuzha Division, Alapuzha
and others. _____ Respondent (s)

Mr George Joseph, ACGSC _____ Advocate for the Respondent (s) 1 & 3
Mr D Sreekumar, G.P. _____ for R-2

CORAM :

The Hon'ble Mr. PS Habeeb Mohamed, Administrative Member
and

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

JUDGEMENT

Sh PS Habeeb Mohamed, A.M

This application was filed for a direction to the respondents to consider the applicant also for selection as EO Sub-Post Master Thirunallur alongwith other candidates sponsored by the Respondent-2.

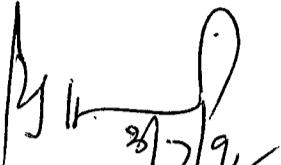
2 When the matter came up for admission on 20.1.92, we directed the respondents to consider the applicant also on provisional basis subject to the outcome of this application.

3 To-day, when the matter came up for final hearing, the learned counsel for the applicant submitted that the respondents have already considered the applicant also in terms of the interim direction, but was not selected, instead one R Ramakrishnan was selected for the above post. Hence, the applicant does not want to prosecute the matter any further and requested that the applicant may be given an opportunity to take appropriate steps against the appointment of the selected candidate.

4 Accordingly, the application is dismissed preserving the right of the applicant to challenge the appointment of ~~of~~ Sh R Ramakrishnan, if so advised, in accordance with law.

5 There is no order as to costs.


(N Dharmadan)
Judicial Member


(PS Habeeb Mohamed)
Administrative Member

3-7-92